Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 249 of 2011 in DFR
No. 1422 of 2011(RP) in Appeal No. 193 of 2010

Dated: 1st November, 2011

Present : Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta, Judicial Member

In the matter of:

C.E.R.C **….** **Appellant (s)**

Versus

Powergrid Corporation of India Limited **….** **Respondent(s)**

Counsel for the Appellant (s) : Mr. Sakya Singha Chaudhari

Counsel for the Respondent (s) :

ORDER

Issue notice to the respondents returnable on **28th November, 2011.** Dasti service is permitted. Learned counsel for the appellant also seeks time to modify the affidavit to bring on record the fact of actual number of days delay caused in filing the present Review Petition. He is permitted to do so on or before **28th November, 2011.**

Post the matter on **28th November, 2011.**

(Justice P.S. Datta) **(Rakesh Nath)**
Judicial Member **Technical Member**

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